

GENTRAL ADMINISTRATION TRIBUNAL, ALLAHABAD BENCH.

...

Review Application No. 979 of 1993  
On Behalf Of Dt: 24.2.1995

Union of India  
and others. ... Applicants.

IN

O.A. No. 316 of 1992  
Hausala Prasad Singh ... Applicant.

Versus

Union of India  
and others. ... ... Respondents.

( By Advocate Sri A. Sthaleker )

...

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. I.L. Verma, J.M.

O R D E R

( By Hon. Mr. S. Das Gupta, A.M. )

This application has been filed for review of  
the judgment and order dated 17.2.1993 passed by  
a Bench of this Tribunal in O.A. 316 of 1992 .

2. The review application was filed beyond the  
period of limitation. However, the application was  
filed by the respondents in O.A. No. 316 of 1992  
(applicants in this review application) praying for  
condonation of delay and the same was allowed.

3. The ground on which the review has been  
prayed is that contrary decisions have been given  
in an identical controversy raised by similarly  
placed persons as the applicant in O.A. No. 316  
of 1992 by the Calcutta Bench and Patna Bench of

W.L.

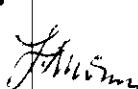
the Tribunal and that these decisions could not be brought to the notice of the Bench which decided the O.A. No. 316 of 1992.

4. The order already passed could be reviewed only if ;

- (i) The order suffers from any error apparent on the face of the records.
- (ii) Some new facts are brought out which could not be brought out earlier despite due diligence warranting review of the order.
- (iii) There is any other analogous reasons.

5. We have carefully gone through the order dated 17.2.1993 . In passing this order, the Bench followed the decision given by another Bench of the Tribunal in certain other cases. We do not find any error apparent in the order on the face of the records. <sup>Neither</sup> There are ~~neither~~ any fresh facts which could not be brought earlier warranting recall of the decision.

6. The review application is, therefore, dismissed.

  
Member (J)

  
Member (A)

(n.u.)